

FIR No. 157/17
PS: Darya Ganj
U/s: 409 IPC
Subhash Chandra Tripathi Vs. State

25.04.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Uma Shankar, counsel for applicant/accused.

This is the bail application u/s 439 IPC on behalf of applicant/accused Subhash Chandra Tripathi.

Counsel for applicant submits that he has already withdrawn the present application on 30.03.2020, therefore, the present application be disposed off accordingly. He has also placed on record the order dated 30.03.2020. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant and order dated 30.03.2020, the present application is disposed off accordingly.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 117/18
PS: Maurice Nagar
U/s: 376/506 IPC
Sarabjeet Singh Vs. State

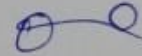
25.04.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Sanjay Kumar, counsel for applicant/accused
Sarabjeet Singh.

This is interim bail application u/s 439 IPC on behalf of applicant/accused Sarabjeet Singh. Reply filed by the IO.

Counsel for applicant submits that at this stage, he does not want to press the present application, therefore, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.

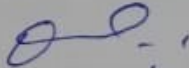


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

In reply filed by the IO, he has verified the factum of admission of applicant's mother in the hospital on 09.04.2020 and 23.04.2020. As per the report of the IO, the mother of the applicant got discharged from the hospital on 10.04.2020. The IO has also mentioned in the report that applicant's elder brother is also available in the family to look after his ailing mother.

The only ground on which the applicant is seeking interim bail is alleged illness of his mother that she is suffering from hyper tension and depression due to which she was even admitted in the hospital twice. The applicant is involved in a serious offence of rape, therefore, it will be highly inappropriate to enlarge him even on interim bail on the alleged medical illness of his mother since these days the problem of hyper tension and depression are common in people due to the anxiety over one or the other issue around them. Moreover, the applicant's brother is available in the family to look after the applicant's ailing mother. Hence, no ground for interim or regular bail is made out. The present application is accordingly dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 59/20
PS: Nabi Karim
C/s: 376/506/34 IPC
Kamal Vs. State

25.04.2020

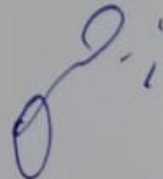
Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.

The present application u/s 439 Cr.PC has been filed on behalf of applicant/accused Kamal in the aforesaid FIR registered u/s 376/506 IPC. Reply filed by the IO.

Arguments of Ld. APP and Ld. Defence Counsel Sh. Hemant Kumar heard through Video Conferencing. (Ld. APP was present in court).

Initially, the application was filed by the applicant for regular bail, however, on 21.04.2020, counsel for applicant made submissions before Ld. Predecessor that the present application be considered only for the interim bail of the applicant on the ground of illness of his mother. In para no. 13 to 17 of the bail application, it is stated that the applicant's mother is suffering from severe depression and hyper tension and her condition is getting worse due to false implication of the applicant in the present case. It is also stated that on 09.04.2020, she was admitted in Saxena Multispeciality Hospital, Sonipat, Haryana, due to anxiety over applicant well being while in custody.

Counsel for applicant has argued that the applicant's mother is not keeping well due to false implication of the applicant in the present FIR and her condition is getting worse day by day being applicant in custody. He also stated that on 09.04.2020 and 23.04.2020, she was admitted in hospital due to anxiety over the applicant's well being.



FIR No. 130/14
PS: Kamla Market
U/s: 419/420/365/392/395/412/120-B/34 IPC
Raj Bahadur Vs. State

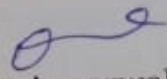
25.04.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Rajan Bhatia, counsel for applicant/accused Sanjay @
Dharamvir.

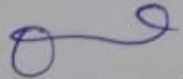
Report/reply not filed by IO. Same be filed on or before
next date.

Put up on 27.04.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

At 03:00 PM

At this stage, reply filed by IO. Same is taken on record.
Put up on date fixed i.e. 27.04.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 678/15
PS: Subzi Mandi
U/s: 302/306/120-B/34 IPC
Ajay Pal Vs. State

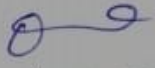
25.04.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Ms. Vandana Singh, counsel for applicant/accused.

Report/reply filed by Inspector Parveen Duggal, who is seeking time to verify the medical record of the father of applicant. Same be verified on or before next date.

Put up on 27.04.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 491/15
PS: Subzi Mandi
U/s: 307/120-B/34 IPC
Karan @ Raj Karan Vs. State


25.04.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Hemant Gulati, counsel for applicant/accused Karan @
Raj Karan.

Report filed by Inspector Parveen Duggal, PS Subzi Mandi, wherein IO is seeking time to verify the medical documents of applicant's mother. Same be verified on or before next date.

Report be filed on 27.04.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 111/16
PS: Kamla Market
U/s: 307/304/34 IPC
Hari Om @ Jaat Vs. State

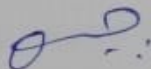
25.04.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Deepak Sharma, counsel for applicant/accused Hari
Om.

Report/reply of IO not received. Same be filed on or before
next date.

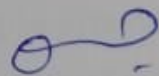
Medical report of applicant be also called from concerned
Jail Superintendent, for 02.05.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

At 03:00 PM

At this stage, reply filed by IO. Same is taken on record.

Put up on date fixed i.e. 02.05.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

Supat Saini
25/4/20

FIR No. 218/18
PS: Burari
Nagesh Sharma Vs. State

25.04.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

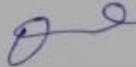
Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.

Report be called from concerned IO/SHO for next date.

Report regarding medical condition of applicant/accused
be also called from concerned Jail Superintendent for next date.

Put up on 02.05.2020.

Report J.S.
25/4


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 327/19
PS: Crime Branch
U/s: 20/2961/85 NDPS Act
Inder Singh Vs. State

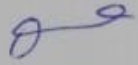
25.04.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
IO ASI Murli Dhar.
None for applicant.

Reply filed by the IO. None is present for the applicant.

Hence, the application be put up on 06.05.2020.

IO
25/4


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 213/18
PS: Lahori Gate
U/s: 395/412/120-B/34 IPC
Shail Vs. State

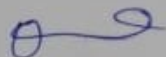
25.04.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.

Reply through whatsapp on the mobile number of Ld. APP received. Ld. APP has forwarded the reply on the mobile number of the undersigned. I have perused the reply as per which the IO has not verified the medical documents of the father of the applicant/accused. Same be verified on or before next date.

Put up on 06.05.2020.

al
25/4


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 30/20
PS: Rajinder Nagar
U/s: 452/307/34 IPC
Sushil Kumar Vs. State

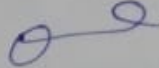
25.04.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.

Report of IO not received. Same be filed on or before next

date.

Put up on 05.05.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

IO
9514

FIR No. 415/15

PS: Kotwali

U/s: 365/395/397/120-B/412/201 IPC & 25 Arms Act

Sunil Rathore Vs. State

25.04.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

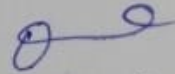
Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.

Report of IO not received. Same be filed on or before next

date.

Put up on 05.05.2020.

TOL
25/4



(Charu Aggarwal)

ASJ-02/Central

Tis Hazari/Delhi

25.04.2020

FIR No. 25/20
PS: Burari
U/s: 366/363/376 IPC & 486 Posco Act
Ashish @ Sahu Vs. State

25.04.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.


Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.

Report of IO not received. Same be filed on or before next

date.

Put up on 06.05.2020.

TOL
25/4


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 25/20

PS: Burari

U/s: 366/363//376 IPC & 486 Posco Act
Bhupinder @ Kaale Vs. State

25.04.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.

Report of IO not received. Same be filed on or before next
date.

Put up on 06.05.2020.

IO
25/7



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 155/18
PS: DBG Road
U/s: 395/452/304/34 IPC
Leelu Vs. State

25.04.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
None for applicant.

Report/reply of IO not received. Same be filed on or before
next date.

Put up on 08.05.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

102
25/4

FIR No. 426/18
PS: Karol Bagh
U/s: 392/394/411/34
Vikram @ Vicky Vs. State

25.04.2020

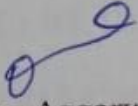
Fresh interim bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Sachin Aggarwal, counsel for applicant/accused.

Report/reply of IO not received. Same be filed on or before next date.

Put up on 28.04.2020.

IO
25/4


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 35/20
PS: Pahar Ganj
U/s: 394/397/34 IPC
Gopal Banik Vs. State

25.04.2020

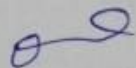
Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Vineet Jain, counsel for applicant/accused.

Report/reply of IO not received. Same be filed on or before next date.

Put up on 28.04.2020.

Jul
29/4


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

FIR No. 79/18
PS: Kotwali
U/s: 328/379/411/34 IPC
Muzaffar Vs. State

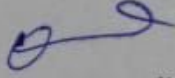
25.04.2020

Fresh interim bail application u/s 439 IPC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Vijay Kumar, counsel for applicant/accused Muzaffar.

Report/reply not filed by the IO. Same be filed on or before next date.

Put up on 28.04.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

202
9/5/20

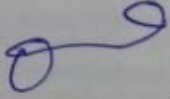
FIR No. 122/19
PS: Crime
U/s: 20/25/29 NDPS Act
Suman Kumar Vs. State

25.04.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Ashok Kumar, counsel for applicant/accused Suman
Kumar.

Report/reply not filed by the IO. The present application has been filed on the ground that applicant has sustained serious and big wounds near his private parts. In view of the grounds taken in the application, let the report be called from concerned Jail Superintendent, for 28.04.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020

ASJ
25/4

FIR No. 122/19
PS: Crime
U/s: 20/25/29 NDPS Act
Bijay Majhi Vs. State

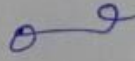
25.04.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.
Sh. Ashok Kumar, counsel for applicant/accused Bijay
Majhi.

Reply/report not filed by the IO. However, no urgency has been shown in the application. Hence, same be listed for **26.05.2020** before the concerned court.

TO
25/4


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
25.04.2020